

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI.
ORIGINAL APPLICATIONN NO. 807 OF 2022.**

IN THE MATTER OF

Bhavak Parashar

..... **Applicant**

Versus

Smt. Indu Walia & Ors.

..... **Respondents**

Sr.No.	Particulars	Page No.
1.	Reply to Original Application No. 807 of 2022 consisting of 7 pages including affidavit of respondent no. 3	
2.	Annexure R-3/1 Copy of letter/notice no. 458/19-213-16 dated 31/7/2019.	
3.	Annexure R-3/2 Copy of letter/notice no.458/19- 239-41 dated 13/08/2019.	
4.	Annexure R-3/3 Copy of letter/notice no. no. 458/2019-282 dated 02/09/2019	
5	Annexure R-3/4 Copy of letter/notice no. 458/19- 614-15 dated 18/2/2020.	
6	Annexure- R3/5 Copy of application of Indu Walia dated 06/07/2020.	
7	Annexure R3/6 Copy of letter/notice no. 458/19- 474-77 dated 06/02/2021.	
8	Annexure R3/7 Copy of complaint no. 1/ notice no. 458/19- 364-67 dated 24/12/2022.	
9	Annexure R3/8 Copy of complaint of shri Bhavak Parashar dated 07/03/2022.	
10	Annexure R3/9 Copy of extract of proceedings of meeting held on 11/05/2022.	

11	Annexure R3/10. Copy of letter no. S-4/vol-II/2021- 44-52 dated 18/5/2022.	
12	Annexure R3/10 (B). Copy of letter /complaint no.1/22- 114-21 dated 03/06/22.	
13	Annexure R3/11 Copy of Action Taken Report of Forest Department , DFO. Una. consisting of ten pages.	
14	Annexure R3/12 Copy of Action Taken Report of Mining Officer, Una	
15	Annexure R3/13 Copy of Action Taken Report of HP State Pollution Control Board, Regional Office , Una.	
16	Annexure R3/14 Copy of letter written to Tehsildar, Una no. 256-57 dated 02/08/2022.	

Place: Una

Dated : 17/01/2023.

(Pankaj Sharma)
Member Secretary,
Special Area Development Authority,
Una-cum- Assistant Town Planner,
Sub-Divisional Town Planning Office,
Una Distt. Una (HP)- 174303.

Through

Shri Munish Kumar Advocate,
Panel Council,
For the State of H.P.
S-138, LGF , G.K. 1
New Delhi. Ph.: - 9971493975.

E-mail: chambersofmanishkumar@gmail.com

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI.
ORIGINAL APPLICATION NO. 807 OF 2022.**

IN THE MATTER OF

Bhavak Parashar Applicant

Versus

Smt. Indu Walia & Ors. Respondents

**Reply to Original Application No. 807 of 2022 on behalf
of Respondent No. 3 i.e. Member Secretary Special Area
Development Authority, Una/Assistant Town Planner, Sub
Divisional Town Planning Office, Una Distt. Una (HP) 174303**

MOST RESPECTFULLY SHOWETH

REPLY TO THE FACTS

On Merits:

- 1 That the contents of para no.1 need no submission from the replying respondent being matter of record.
- 2 That the comments of para no. 2 need no submission from the replying respondent.
- 3 That the contents of para no. 3 relates to revenue department regarding execution of sale deeds. Hence, no submission from the replying respondent.
- 4 That the contents of the para no 4 needs no submission from the replying respondent.
- 5 That the contents of para no. 5 not pertaining to replying respondent. However, it is submitted that during detection of unauthorized constructions/development and site inspections

within the ambit of Special Area, Una, it came to notice that an unauthorized development of land bearing kh. no.s. 2894, 2423/2875, 2874, 2861, 2862, 2863 & 2895 etc. situated at village Malahat Tehsil & Distt. Una (HP) is being carried out by smt. Indu Walia d/o Shri Mohan Lal R/o H. No. 108, Vasant Vihar Rakkar Colony Tehsil & Distt. Una (HP) and an action under the provisions of Himachal Pradesh Town and Country Planning Act, 1977 (Act, no. 12 of 1977) has been taken and a notice under section 39 of above said act has been issued vide no. SADA (Una) Complaint file/ UAC / Notice No. 458/2019 - 213-16 dated 31/7/2019 with the copies to The Executive Engineer, HPSEBL, Division Rakkar Colony, Una, Executive Engineer, Irrigation and Public Health Department, Division no. 1 Una and Divisional Forest Officer, Forest Department Una for information and further necessary action. **Copy annexed as annexure- R-3/1** and simultaneously further course of action under sub Section (2) of Section 39, Sub Section (1) of Section 39-A & under Section 39 B vide notice No. 458/19- 239-41 dated 13/8/2019, 282 dated 2/9/2019 & 614-15 dated 18/2/2020 respectively. **(Copies enclosed as annexure R-3/2 to 4)**. In response to the above notices, Smt. Indu Walia, submitted her reply on 3.7.2020 diarized on 6/7/2020 in the office of replying respondent with a statement that the land in question situated at village Malahat is being developed for personal use and plan for sub division of land under Himachal Pradesh Town and Country Planning Act, 1977 shall be submitted very soon. **Copy enclosed as annexure R3/5**. A letter to Smt. Indu Walia has been issued vide no. SADA (Una) Complaint file/UAC/Notice No.458/2019- 69 dated 15/7/2020 with a direction to submit the case for approval of sub division of

land as well as reminders vide no. 474-77 dated 06/02/2021 and 364-67 dated 24/12/2022 (**Copies enclosed as annexure- R-3/6 & 7**). Now Smt, Indu Walia D/o Shri Mohan Lal has applied to grant permission/approval for sub division of land situated at village Malahat Tehsil & Distt. Una (HP) through online on the departmental web portal bearing reference no. 01202200514 dated 31/12/2022. After examine the case/application, it has now been reverted to the applicant with some observations as noticed in the case/application.

Further submitted that on receipt of complaint from Shri Bhavak Parashar, dated 07/03/2022, **copy enclosed as annexure R-3/8**, the matter examined and was put up in the house of Special Area Development Authority, Una in its meeting to apprise the house with the factual position. The meeting of Special Area Development Authority, Una held on 11-05-2022 under the Chairmanship of Chairman of above said authority-cum Deputy Commissioner, Una. After detail discussion, the house constituted an Administrative Committee under the Chairmanship of worthy Sub Divisional Officer (civil) Una to conduct a Joint Site Inspection. The extract of proceedings of meeting showing the constituted committee members is enclosed as **annexure R-3/9**. All the concerned members of constituted committee were intimated vide letter no. SADA (Una)meeting/S-4/Vol-VIII/ 2021-44-52 dated 18/5/2022 (**copy enclosed as annexure-R-3/10**). Joint Site Inspection was conducted on 30/05/2022 and on the spot, the Chairman of aforesaid committee directed all the committee members to submit the Action Taken Report to the Member Secretary, Special Area Development Authority, Una.

Accordingly a letter was written to all the committee members vide no. SDTP(U)E-26/complaint No.1/2022- 114-21 dated 03/06/2022, **copy enclosed as annexure R-3/10 (B)**. But on none receipt of Action Taken Report, reminders were issued to the concerned committee members. After issuance of various reminders to the concerned department, only Action Taken Report from Forest, Mining departments and Himachal Pradesh State Pollution Control Board, Regional Office, Una has submitted their action taken report and rest of the committee members has not submitted their report yet. **Copies of Action Taken Report as received yet are enclosed an annexure R-3/11 to 13.**

- 6 That in reply to para no. 6, it has been explained in para no. 5 supra.
- 7 That in reply to para no. 7 it is submitted that a complaint against organized felling of trees and then mass scale leveling of hills in TCP Area was received from the complainant. In this regard it is intimated that the action against the unauthorized development of land in question was already initiated as narrated in para no. 5 supra. However, it is submitted that as per the General Regulations of Appendix-1 of Himachal Pradesh Town and Country Planning Rules. 2014 (amended) that maximum hill cut is allowed up the height of 3.50 meter.
- 8 That the contents of para no. 8 need no submission from the replying respondent.
- 9 That the contents of para no. 9 need no submission from the replying respondent.

- 10 That the contents of para no. 10 need no submission from the replying respondent.
- 11 That the contents of para no. 11 are admitted to be correct being matter of record. However, it is submitted that after receiving of copy of stay order dated 11/7/22 and 27/9/22 as mentioned in the original application, replying respondent has made a request to the Tehsildar, Tehsil office, Una to take further necessary action as per the order announced by the HPRERA, Shimla. **Copy enclosed as annexure R-3/14**
- 12 That the comments of para no. 12 pertain to Forest Department. Hence, need no submission from the replying respondent.

REPLY TO THE GROUNDS OF COMPLAINT:

- 1 That the contents of para no.1 and sub para (a) to (e) of the grounds of complaint are not pertaining to the replying respondent. Hence, need no submission from the replying respondent. However, letters/action taken report as received from Divisional Forest Officer, forest department divisional office, Una and Mining Officer and Himachal Pradesh State Pollution Control Board, Regional Office, Una in compliance of Joint Site Inspection conducted on 30/05/2022 has been **enclosed as annexure R-3/11 to 13** with the reply of original application supra.
- 2 That in reply to para no .2 of grounds of complaint, it is submitted the maximum hill cut is allowed up to the height of 3.50 meter as per the General Regulations of appendix-1 of Himachal Pradesh Town and Country Planning Rule, 2014 (amended). It is fact that land in question has been leveled at site by Smt. Indu Walia &

other co-owners of land. However, it pertains to Mining Department, whose report has annexed supra.

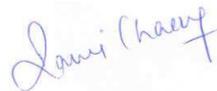
3-9 That para nos. 3-9 of grounds of complaint needs no submission from the replying respondent which pertains to other concerned departments. However, the replying respondent has already taken an action against the unauthorized development of land as explained in para 5 of original application supra and Smt. Indu Walia has now applied for approval of sub division of land as mentioned above.

SUBMISSION TO THE PRAYER

1 That the contents of para no. 1 to 5 of the prayer clauses are being wrong, incorrect to the some extend and hence denied. In view of submission made hereinabove and facts and circumstances of the case, it is therefore, prayed that the Original Application may kindly be dismissed in the interest of justice.

Place: Una

Dated : 17/01/2023.



(Pankaj Sharma)
Member Secretary,
Special Area Development Authority,
Una-cum- Assistant Town Planner,
Sub-Divisional Town Planning Office,
Una Distt. Una (HP)- 174303.

Through

Shri Munish Kumar Advocate,
Panel Council,
For the State of H.P.
S-138, LGF , G.K. 1
New Delhi. Ph.: - 9971493975.

E-mail: chambersofmanishkumar@gmail.com.

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI.
ORIGINAL APPLICATION NO. 807 OF 2022.**

IN THE MATTER OF

Bhavak Parashar Applicant

Versus

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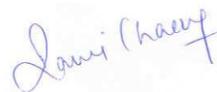
AFFIDAVIT

I, Pankaj Sharma s/o Shri Yugal Kishor Sharma, aged 37 years, permanent resident of village Kaulapur Post Office Chamukha Tehsil Rakkar, Distt. Kangra H.P., presently working as Assistant Town Planner, Sub Divisional Town Planning Office, Una (HP) - cum-Member Secretary, Special Area Development Authority, Una (HP) do hereby solemnly affirm and declare as under:

- 1 That the accompanying reply to the Original Application No. 807 of 2022 has been prepared and drafted at my instance and contents of para no. 1 to 9 of the reply are true and correct to the best of my knowledge as per the information derived from the available official record.
- 2 That no part of it is false and nothing has been concealed therefrom.

Verification:- That I the above named deponent do hereby further state, verify declare on oath that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of the same is false and nothing has been concealed therefrom.

Verified at Una today on 18th day of January, 2023.



(Pankaj Sharma)
Member Secretary,
Special Area Development Authority,
Una-cum- Assistant Town Planner,
Sub-Divisional Town Planning Office,
Una Distt. Una (HP)- 174303.

Rogd

**SPECIAL AREA DEVELOPMENT AUTHORITY
UNA (HP)**

No. SADA (Una) complaint file/UAC/Notice No. 458/2019- 213-16

Dated: 31/7/19

To

Smt. Indu Walia D/o Shri Mohan Lal,
H.No. 108 Vasant Vihar, Rakkar Colony,
Tehsil and Distt. Una (HP).

Subject:

Notice under sub-section (1) of section 39 of the Himachal Pradesh Town & Country Planning Act, 1977 (Act No. 12 of 1977).

Whereas, it has been observed that you have commenced/carried out/carrying out the development on the land or you have changed or are changing the use of land i.e leveling / cutting of land in massive scale of khasra nos. 2894, 2423/2875,2874, 2861, 2862, 2863 & 2895 etc. situated at village Malahat, Tehsil and Distt. Una (HP). Location of site is drawn overleaf of the notice:-

- (a) Without the permission as required under sub-section 1 of section 30 or sub-section 1 or 2 of section 30-A or section 16 of the Himachal Pradesh Town and Country Planning Act, 1977 (Act no. 12 of 1977).

Now, therefore, you are directed:-

1. (i) to restore the land to the condition existing before the development took place.
- (ii) to stop and discontinue the development operations i.e. further construction work as stated above.

Within a period of 15 days from the date of service of this notice. If within the period specified in this notice, you fail to comply with the above direction(s), subject to the provisions to sub-section (3), (4) or (5) of section 39 of the Himachal Pradesh Town and Country Planning Act 1977 (Act No. 12 of 1977), you shall be liable for action under sub-section (6) of section 39 of the Himachal Pradesh Town & Country Planning Act, 1977 (Act No.12 of 1977).

Within a period of 15 days from the date of service of this notice. If within the period specified in this notice, you fail to comply with the above direction(s), subject to the provisions to sub-section (3), (4) or (5) of section 39 of the Himachal Pradesh Town and Country Planning Act 1977 (Act No. 12 of 1977), you shall be liable for action under sub-section (6) of section 39 of the Himachal Pradesh Town & Country Planning Act, 1977 (Act No.12 of 1977).

(Pankaj Sharma)
Member Secretary,
SADA, Una Distt. Una (HP)
Ph.- 01975-223298.

Copy is forwarded to the following:-

1. The Executive Engineer, Division Rakkar Colony H.P.S.E.B Ltd. with the request that service connection may not be released or to disconnect the service connection of the above said owner/occupier immediately, please
2. The Executive Engineer. Division No. 1, Una Himachal Pradesh irrigation and Public Health Department for information and similar action please.
3. The Divisional Forest Officer, Forest Division, Una Distt. Una for information and n/a please.

Attached

(Signature)
Member Secretary

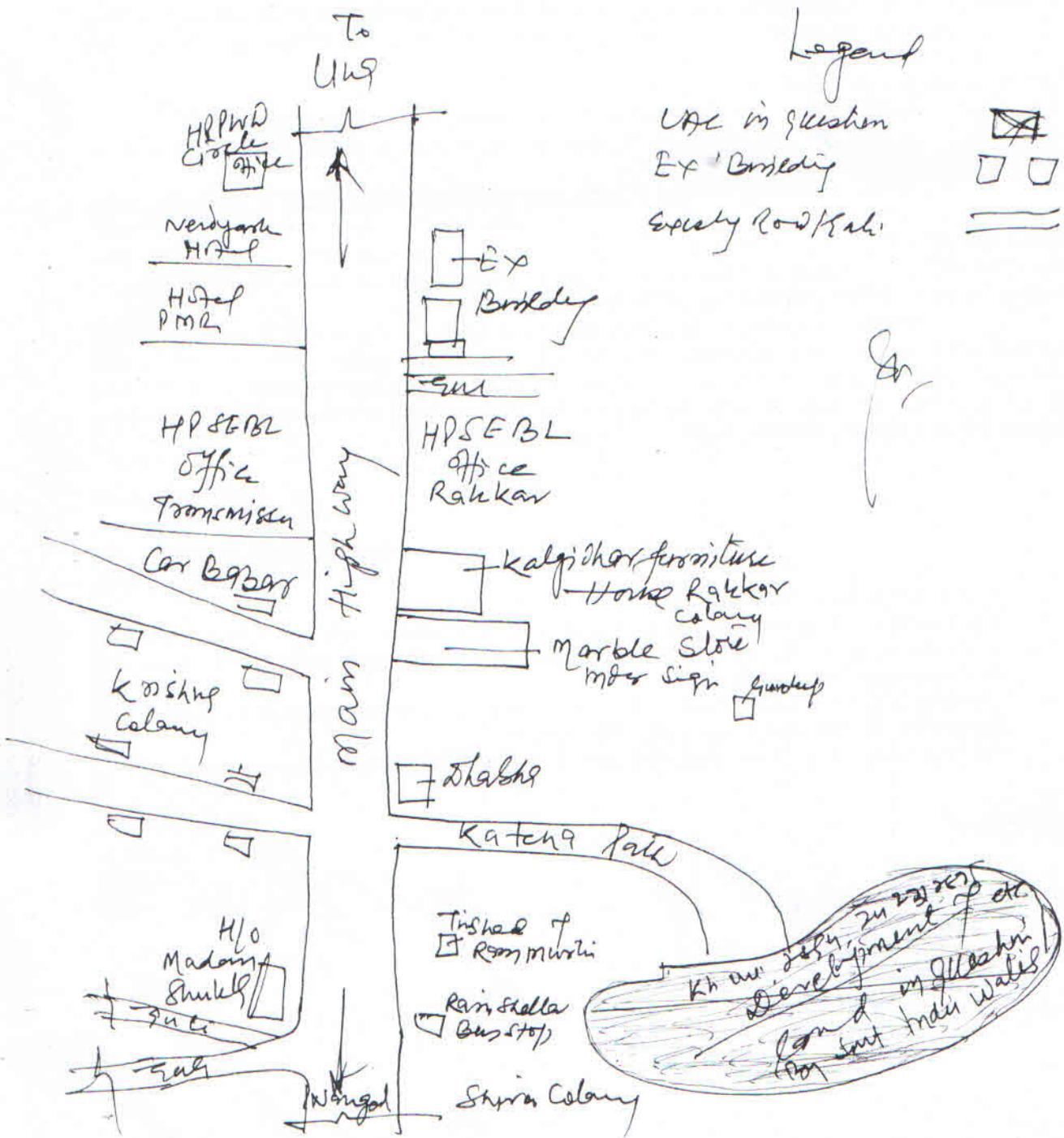
Special Area Development Authority

UNA (H.P.) 174301

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(Pankaj Sharma)
Member Secretary,
SADA, Una Distt. Una (HP)
Ph.- 01975-223298.

Location plan showing the site of Unauthorised development of land is being carried out by Smt Indu Wale at village Malahat near Indus Marble Store at Rakkar Kalgidhar furniture House.



SPECIAL AREA DEVELOPMENT AUTHORITY

UNA (HP)

No. SADA (Una) complaint file/UAC/Notice No. 458-/2019- 239-41

Dated: 13/8/19

To

Smt. Indu Walia D/o Shri Mohan Lal,
H.No. 108 Vasant Vihar, Rakkar Colony,
Tehsil and Distt. Una (HP).

Subject: Notice under sub-section (2) of section 39 of the Himachal Pradesh Town & Country Planning Act, 1977 (Act No. 12 of 1977).

Reference:- This office Notice No. UAC- 458/19 -213-16 dated 31/7/2019.

Whereas, a notice was issued under rule 28 of the Himachal Pradesh Town and Country Planning Rules , 2014 to Smt. Indu Walia D/o Shri Mohan Lal : and

Whereas, the directions issued vide aforesaid Notices have not complied yet.

Now, therefore, a notice is served under sub-section (2) of section 39 of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No. 12 of 1977) to Smt. Indu Walia D/o Shri Mohan Lal is directed to stop the unauthorized development of land which is being carried out at large scale over khasra nos. 2894, 2423/2475, 2874, 2861, 2863 & 2895 etc. situated village Malahat Tehsil and Distt. Una (HP).

1. No further development of land be started without permission.
2. No tree may be cut without permission of forest department.
3. Natural flow of water may not be diverted.

Pankaj Sharma
(Pankaj Sharma)
Member Secretary,
SADA, Una Distt. Una (HP)
Ph.- 01975-223298

Copy forwarded to the following for information and n/a:-

1. Copy is forwarded to the Divisional Forest Officer, Division Una Tehsil and Distt. Una for information and to take necessary action as applicable under the act/rules, please.
2. Shri Bhavok Prasher, H. No. 65 Krishana Colony Rakkar, Tehsil and Distt. Una w.r.t. his application/complaint dated 30/7/2019 for information that action has already been initiated against the unauthorized development of land, please.

AH/Ad

Diya
Member Secretary
Special Area Development Authority
UNA (H.P.)-174303

Pankaj Sharma
(Pankaj Sharma)
Member Secretary,
SADA, Una Distt. Una (HP)
Ph.- 01975-223298

**SPECIAL AREA DEVELOPMENT AUTHORITY
UNA (HP)**

No. SADA (Una) complaint file/UAC/Notice No. 458-/2019- 282
To

Dated: 2/9/19

Smt. Indu Walia D/o Shri Mohan Lal,
H.No. 108 Vasant Vihar, Rakkar Colony,
Tehsil and Distt. Una (HP).

Subject: Order under sub-section (1) of section 39-A of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No. 12 of 1977) to discontinue or to stop the development on land bearing khasra No. 2894, 2423/2475, 2874, 2861 2863 & 2895 etc .Village Malahat Tehsil & Distt. Una (HP) in the Special Area Una.

Whereas, it has been brought to the Notice of the under signed , pursuant to the inspection conducted on dated 31/8/19 that un-authorized development of land is being or has been carried out by Shri/Smt. M/s Smt. Indu Walia D/o Shri Mohan Lal on the above referred land, as detailed in Annexure-A to this order;

And, whereas the said un-authorized development falls within Special Area Una and is being or has been carried out in contravention of the Interim Development Plan/Development Plan/Himachal Pradesh Town and Country Planning Rules 2014 (amended 2016) or without permission or approval or sanction as required under sub-section (1) of section 28 or section 29 or sub-section (1) or (2) of section 30-A (m beyond the limits as specified under section 30-A) or sub-section (1) of section 31 of the Himachal Pradesh Town and Country Planning Act,, 1977 (Act No. 12 of 1977) or in contravention of any conditions subject to which such permission , approval or sanction has been granted vice Order No.—Dated-;

Now, therefore, in exercise of the powers vested under sub-section (1) of section 39-A of the Himachal Pradesh Town and Country Planning Act, 1977 (act No. 12 of 1977), it is hereby ordered that the said development be discontinue/stopped forthwith on the above referred land .

ANNEXURE –A

- 1 Development of land /leveling of khasra nos. as stated above.

(Pankaj Sharma)
Member Secretary,
SADA, Una Distt. Una (HP)
Ph.- 01975-223298

Handwritten signature

Handwritten signature
Member Secretary
Special Area Development Authority
UNA (S.P.)-174501

SPECIAL AREA DEVELOPMENT AUTHORITY

Regd

UNA (HP)

No. SADA (Una) complaint file/UAC/Notice No. 458-/2019- 614-15

Dated: 18/2/2020

To

Smt. Indu Walia D/o Shri Mohan Lal,
H.No. 108 Vasant Vihar, Rakkar Colony,
Tehsil and Distt. Una (HP).

Subject:

Unauthorized development on land bearing khasra No. 2894, 2423/2475, 2874,
2861 2863 & 2895 etc. Village Malahat Tehsil & Distt. Una (HP) in the Special
Area Una.

Reference:-

This office notice no. 458/19- 213-16 dt. 31/7/2019, 239-41 dt. 13/8/2019 & 282
dated 2/9/2019.

This is with reference to the notices referred above on the subject cited. In this context it is intimated that you have not respond to the notices yet and it came to the notice of undersigned during site inspection/detections of unauthorised construction at village Malahat and its surrounding area falls within the ambit of Special Area, Una that you have restarted the development of land as stated in the subject matter. You are well aware about to the provisions of Himachal Pradesh Town and Country Planning Act, 1977 (act no. 12 of 1977) as well as development plan Una that no development can be carried out without permission under aforesaid provisions of act and development plan Una. It seems that you are doing this job deliberately/knowingly by ignoring the required permission.

Therefore, you are once again advised/directed to stop the illegal development of land and called upon to show cause within a period of five days from the service of this letter/notice to the satisfaction of the undersigned, to why the said unauthorized development be got directed to be sealed under the provision of section 39-B of aforesaid act.

Take further notice that on 21.02.2020 (date) between 10:00 AM (time) you and /or your authorized representative shall appear for hearing in my below referred office in support of your contentions, failing which you shall be proceeded against ex-parte; and

At the time of hearing you may also, in addition to the above, produce such evidence as you may desire to produce in support of your contentions.

Pankaj Sharma
(Pankaj Sharma)
Member Secretary,
SADA, Una Distt. Una (HP)
Ph.- 01975-223298

- 1 Copy is forwarded to the Divisional Forest Officer, Division Una Tehsil and Distt. Una for information and to take necessary action as applicable under the act/rules, please.

Attended

Pankaj Sharma
Member Secretary,
Special Area Development Authority
UNA (H.P.)-17430

Pankaj Sharma
(Pankaj Sharma)
Member Secretary,
SADA, Una Distt. Una (HP)
Ph.- 01975-223298

To

Member Secretary

Special Area Development Authority

Una Distt. (Himachal Pradesh)

27
6.7.2020

Sub-: Reply to the notice no 458-/2019-614-15 dated 18-02-2020.

Sir,

With due respect it is submitted that , I Indu Walia D/O Mohan lal R/O #108 Basant Vihar recieved one notice from your office, due to COVID-19 I could not reply to your notice. Now , with reference to your notice, my submission is as under -:

That, I Indu Walia D/O Mohan lal is developing some of my land 'as mentioned in your notice' for my personal at village Malahat tehsil Una.

It is further submitted I am going to submit the land sub division plan of my land under the provisions of TCP Act very soon.

This reply of mine may kindly be considered and obliged.

Yours Faithfully

Date: 02-07-2020

Enclosure:-

Copy of notice.



INDU WALIA

FR
@Shakur
3.7.2020

ATP

RO
3.7.2020

Attended

INDU WALIA


 Member Secretary
 Special Area Development Authority
 UNA (Distt.)-174001

SPECIAL AREA DEVELOPMENT AUTHORITY
UNA

No. SADA (Una)complaint file /UAC/Notice No. 458/19- 474-77 Dated 06.02.2020
To

Smt.. Indu Walia D/o shri Mohan Lal
House No. 108 Vasant Vihar , Rakkar Colony,
Tehsil and Distt. Una (HP).

Subject :- Unauthorized development of land. Your reply dated 6/7/2020.
Reference:- This office Notice Nos. 458/19-213-16 dt. 31/7/19, 18/2/2020 & 69
dated 15/9/2020.

This is with reference to your reply submitted in compliance to the notices/letter issued as above referred above on the subject cited. Wherein you have committed/assured that the lay out plan for sub-division of land situated at village Malahat will be submitted very soon. But, you have not submitted the same till today and some cutting/development is again also being carried out at site, as observed. So, you are hereby once again advised to stop the illegal development/ leveling of land immediately and submit the layout/site plan for approval of sub division of land within 15 days, please.

(Pankaj Sharma)
Member Secretary,
Special Area Development Authority,
Una-cum- Assistant Town Planner,
Sub-Divisional Town Planning Office,
Una Distt. Una (HP)- 174303.

Copy forwarded to the following:-

- 1 The Tehsildar, Tehsil Office, Sadar Una Distt. Una for information and with a request not to execute any sale deed of land bearing kh. No. 2894, 2423/2475, 2874, 2861, 2863 & 2995 and its adjoining situated at village Malahat Tehsil and Distt. Una without ensuring the approval/NOC from this office, please.
- 2 The Divisional Forest Officer, Forest Department, Santoshgarh Road, Una, Distt. Una for information and further necessary action, please.
- 3 The Environmental Engineer, Environment & Pollution Control Board, Rakkar Colony Teshil and Distt. Una for information and further n/a, please.

(Pankaj Sharma)
Member Secretary,
Special Area Development Authority,
Una-cum- Assistant Town Planner,
Sub-Divisional Town Planning Office,
Una Distt. Una (HP)- 174303.

Attended

Shari Singh
Member Secretary
Special Area Development Authority
UNA (H.P.)-174303

**SPECIAL AREA DEVELOPMENT AUTHORITY
UNA**

No. SADA (Una) complaint No. 1/UAC/Notice No. 458/19- 364-67 Dated 24.12.22
To

Smt. Indu Walia D/o shri Mohan Lal
House No. 108 Vasant Vihar , Rakkar Colony,
Tehsil and Distt. Una (HP).

Subject :-
Reference:-

Unauthorized development of land. Your reply dated 6/7/2020.
This office Notice Nos. 458/19-213-16 dt. 31/7/19, 18/2/2020 & 69
dated 15/7/2020.

This is with reference to your reply submitted in compliance to the notices/letter issued as above referred above on the subject cited, in which you have assured that the lay out plan for sub-division of land situated at village Malahat will be submitted very soon. But, you have not submitted the same till today. So, you are hereby once again directed to stop the development/ leveling of land immediately and submit the layout/site plan for approval for sub division of land at the earliest, please.

Pankaj Sharma
(Pankaj Sharma)
Member Secretary,
Special Area Development Authority,
Una-cum- Assistant Town Planner,
Sub-Divisional Town Planning Office,
Una Distt. Una (HP)- 174303.

Copy forwarded to the followings for information & n/a please-

- 1 Chairman, Special Area Development Authority, Una/Deputy Commissioner, Una Distt. Una.
- 2 The Chairman, H P Real Estate Regulatory Authority, Shimla -02
- 3 The Tehsildar, Tehsil Office, Sadar Una Distt. Una for information and with a request not to execute any sale deed of land bearing kh. No. 2894, 2423/2475, 2874, 2861, 2863 & 2995 and its adjoining situated at village Malahat Tehsil and Distt. Una without ensuring the approval/NOC from this office, please.

Attached

Pankaj Sharma
Member Secretary
Special Area Development Authority
UNA (H.P.)-174303

Pankaj Sharma
(Pankaj Sharma)
Member Secretary,
Special Area Development Authority,
Una-cum- Assistant Town Planner,
Sub-Divisional Town Planning Office,
Una Distt. Una (HP)- 174303.

To,

07-03-22

The Member Secretary,
SADA, S.D.T.P. Office, Una. HP.

Kind Attention:- Shri Pankaj Sharma

Subject: - Mass scale violation of your office Notice No. UAC-458/19-213-1 Dated 31-07-19 issued to Indu Walia and your letter dated 13-08-2019 sent to undersigned (Attached ANX1).



Dear Sir,

1. A registered letter from undersigned dated 23 July 2019 delivered at your office on 27-07-19 (attached ANX 2). Resulting this letter notice was served to Indu Walia dated 31-07-19, prohibiting her for, further development of land & diversion of natural flow of water, copy marked to Undersigned.
2. After being assured vide your, above mentioned letter, of action on unauthorised levelling of land. The unauthorised development/levelling of vast hilly terrain are still taking place on mass scale. Attached (ANX3) are Google images of 2019 and 2021. You can see the bulk changes in the geo structure of Hills.
3. A paper cutting of Tribune newspaper is of 22-06 2020 (Attached ANX 4) shows how the Hill tops is being levelled by heavy earth movers. The unauthorised road being laid down PGI satellite hospital. This Tribune press correspondent is either playing for land mafia Indu walia for the marketing of plots by publishing of this article or this is fact news. Please reply on authenticity of this news.
4. Condition No1 in your attached order dated 16-01-14(ANX 5), has been violated by the same party almost 20 times in Malahat and 6 times in Bhadolian Khurd. Detail of undivided plots sold is attached. (ANX 6). These violations are recent i.e. after 2017. You are requested to obtain sale deeds from office of Sub Registrar Una after 16-01-14.
5. Reference (Attached ANX 7) Letter No SADA(U)S-2/2020-406 dated Jan 21 permission granted to Indu Walia on her application dated 28-12-20 for part sale of Khasara no3153/2874 measuring 4324sqm situated at village Malahat Una is not lawful. As detailed below.
Sale deed 1&2 took place on the bases of your sanction letter ANX7. Rukson became co-sharer is 2016 that too on the bases of no permission. And your officer legitimized 1a sale deed, a step taken in a great hurry for unknown reasons, please explain.

Attached,

Jai Chop

Member Secretary
Special Area Development Authority
UNA (H.P.)-174301

FR
07.3.22

M
07.3.22

Check the site
Report & photo
S.R. 2

NO
7.3.22

S.No	Vasika	place	Khewat Khotani	Khasara No	Area sold	Sale of Land Indu Walia sold to-----	Value
1	52 12-1-21	Malahat	23/ 28	3153/ 2874	768/ 4324	RUKSON KAUR W/O SUCHHA SINGH	2,20,000/-
1a	2046/ 24-6-16	Malahat	23/ 28	3153/ 2874	1800 / 4324	RUKSON W/O SUCHHA , NARINDER W/O NAZAR , FAUJA S/O BACHITER	3,00,000/-
2	53/ 12-1-21	Malahat	23/ 28	3153/ 2874	960/ 4324	SATWINDER KAUR W/O FAUJA SINGH S/O BACHITER SINGH	2,70,000/-

Above information is sufficient to prove that either Indu Walia has your silent consent or your notices have no effect at all. This violation is encouraging growth of unsystematic colonies which is not in the interest of common man and environment. As I have information of more large scale land mafia activities going to take place of this kind.

You are requested to take following action at the earliest.

- Entire levelled area be demarcated by getting a complete survey report.
- Regional Remote Sensing Centre ISRO Bengaluru be contacted to obtain images of land since 2014 involved in land use changes to assess the damage caused to the environment and blocking natural flow of water, damaging natural habitat.
- Purchasers of all undivided plots be sent notices apprising them of your letter to Thesildar dated 13-02-19 regarding violation of section 16-c (ANX 8)
- Stop further sale of plots in the both Malahat and Bhadolian Khurd.

In case no stern action is taken undersigned may be compelled to approach NGT against TCP, SADA and dist. Administration, as I am constantly complaining you time to time on environmental damage being caused.

Thanking You

7-Mar-22

Yours Sincerely,

Bhavak Parasher
Bhavak Parasher

This is being sent online. Redg./by hand copy shall be sent today.

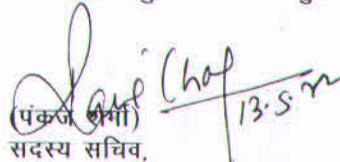
Total 8 ANX Attached

Attached

Jain
Member Secretary
Special Area Development Authority
UNA (H.P.)-174301

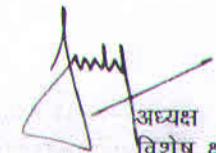
	लागत 2,02,14,000/- (दो करोड़ दो लाख चौदह हजार रुपये) दर्शाई गई है। परंतु इस संबंध में भी अनुमानित लागत का कोई भी प्रकरण उपलब्ध नहीं करवाया गया है। मामला सभा में चर्चा, निर्णय एवं निर्देश हेतु प्रस्तुत है।	
5	हि.प्र. राज्य विद्युत बोर्ड लि. ने पत्र संख्या HPSEBL/CE(Comm.)/S-4/Vol.-IV/2019-15555-15904 दिनांक 24.01.2019 व पत्र संख्या HPSEBL/CE-CCComm.)/SERC-23/2021-22-12402-17 दिनांक 05.03.2022 द्वारा हि. प्र. बिजली आपूर्ति कोड विनियम क्रमशः तीसरा व पांचवां संशोधन किया है। पांचवें संशोधन के बाद विद्युत विभाग द्वारा ऊना विशेष क्षेत्र में कार्यालय, सदस्य सचिव साडा ऊना के अनापत्ति प्रमाण पत्र के बगैर बिजली के कनेक्शन जारी कर दिए गए हैं। उपरोक्त वर्णित विनियम के अनुसार, बिना अनापत्ति प्रमाण पत्र के, केवल अस्थाई कनेक्शन ही जारी किया जा सकता है। इस संबंध में सदस्य सचिव साडा ऊना के कार्यालय द्वारा, उन कनेक्शनों की सूची मांगी गई थी जोकि उपरोक्त संशोधनों के उपरान्त जारी किए गए हैं। परंतु विद्युत विभाग द्वारा वह सूची अभी तक वांछित है। ऐसा भी देखने में आया है कि विद्युत विभाग द्वारा अनाधिकृत भवनों को भी कनेक्शन जारी कर दिए गए हैं। अतः मामला सभा में चर्चा एवं एवं आगामी निर्देश हेतु प्रस्तुत है।	इस मुद्दे पर सभा में विस्तृत चर्चा की गई व निर्णय लिया गया कि मामला सचिव, नगर एवं ग्राम योजना विभाग, सरकार हिमाचल प्रदेश के ध्यानार्थ लाया जाएगा। तत्पश्चात् सचिवालय के आदेशानुसार ही आगामी कार्यवाही की जाएगी।
6	श्री भावक पराशर ने श्रीमति इंदू वालिया द्वारा महाल मलाहत व मड़ोलियां खुर्द में किए जा रहे भू-विकास कार्य के संदर्भ में शिकायत पत्र जमा करवाया है। शिकायत पत्र व मौका के अनुसार श्रीमति इंदू वालिया द्वारा खसरा नं. 2858, 2860, 2863, 2874, 2875, 2895 महाल मलाहत व खसरा नं. 2337, 2338, 2339, 1351, 1352, 2355 व 1358 महाल मड़ोलियां खुर्द में बिना किसी पूर्व-स्वीकृति के भू-विकास कार्य बड़ी तीव्रता से किए जा रहे हैं। इंदू वालिया द्वारा किए जा रहे विकास कार्यों के लिए उसे हि.प्र. नगर एवं ग्राम योजना अधिनियम के अनुसार उपयुक्त कार्यवाही व निर्देश, कार्यालय, सदस्य सचिव साडा ऊना द्वारा जारी किए जा चुके हैं। परंतु श्रीमति इंदू वालिया ने निर्देशों की अनुपालना ना करते हुए लगातार कार्य जारी रखा है। इस मामले में आगामी कार्यवाही हेतु प्रशासनिक व विभागीय स्तर पर एक कमेटी का गठन किया जाना आवश्यक है। अतः मामला सभा के समक्ष चर्चा एवं निर्णय हेतु प्रस्तुत है।	सभा द्वारा प्रशासनिक व विभागीय स्तर पर उप-मण्डलाधिकारी, ऊना की अध्यक्षता में एक कमेटी, जिसमें कि निम्नलिखित सदस्य होंगे, गठित की गई: 1. उप-मण्डलाधिकारी, ऊना अध्यक्ष 2. सदस्य सचिव, ऊना सदस्य सचिव 3. अधिशाषी अभियन्ता, हि.प्र.विद्युत. विभाग सदस्य 3. अधिशाषी अभियन्ता, जल शक्ति विभाग सदस्य 4. अधिशाषी अभियन्ता, हि.प्र.लो.नि.वि. सदस्य 5. जिला वन अधिकारी, वन विभाग, ऊना सदस्य 6. तहसीलदार, राजस्व विभाग, ऊना सदस्य 7. जिला खनन अधिकारी, खनन विभाग, ऊना सदस्य 8. पर्यावरण अधिकारी/अधिशाषी अभियन्ता जिला प्रदूषण एवं पर्यावरण नियंत्रण विभाग सदस्य इस मामले में आगामी कार्यवाही कमेटी द्वारा लिए गए निर्णयानुसार की जाएगी।

अध्यक्ष महोदय की अनुमति से अन्य मुद्दे भी उठाये गए हैं।


(पंकज शर्मा)
सदस्य सचिव,
विशेष क्षेत्र विकास प्राधिकरण, ऊना (हि.प्र.)

Attended


Member Secretary
Special Area Development Authority
UNA (B.P.)-174303


अध्यक्ष
विशेष क्षेत्र विकास प्राधिकरण
ऊना, जिला ऊना (हि.प्र.)

**SPECIAL AREA DEVELOPMENT AUTHORITY
SHRI CHINTPURNI**

No- SADA (Una)/Meeting/S-4/Vol.-VIII/2021-
To,

44-52

Dated:- 18-05-2022

1. The Sub-Divisional Officer,
Una, Distt. Una (H.P.).
2. The District Forest Officer,
Una, Distt. Una (H.P.).
3. The Executive Engineer,
HPSEB Ltd. Division Rakkar Colony.
4. The Executive Engineer,
Jal Shakti Vibhag Division-I, Una
5. The Executive Engineer,
HPPWD Division Una.
6. The Distt. Forest Officer,
Una Distt. Una (H.P.).
7. The Tehsildar,
Tehsil Una Distt. Una.
8. The Distt. Mining Officer,
Una, Distt. Una.
9. The Environmental Engineer,
HPPCB Una.

Subject: Regarding un-authorized development of land being carried out at Mohal Bharolian Khurd and Malahat.

In pursuance of decision taken by the Special Area Development Authority Una in the meeting held on 11-05-2022, a committee comprising following officers at Administrative and Departmental level is hereby constituted to take necessary action on the un-authorized development of land being carried out by Smt. Indu Walia D/o Sh. Mohan Lal R/o H. No. 108 Vasant Vihar, Rakkar Colony Tehsil and Distt. Una at Mohal Bharolian Khurd and Malahat, Tehsil and Distt. Una.

Sr. No.	Name of the Officer/Official	Hierarchy of Committee
1	The Sub-Divisional Officer, Una, Distt. Una (H.P.).	Chairman
2	Member Secretary SADA Una-cum-Assistant Town Planner Una Distt. Una (H.P.).	Member Secretary
3	The Executive Engineer, HPSEB Ltd. Division Rakkar Colony, Distt. Una (H.P.).	Member
4	The Executive Engineer, Jal Shakti Vibhag Division-I Una Distt. Una (H.P.).	Member
5	The Executive Engineer, HPPWD Division Una, Distt. Una.	Member
6	The Distt. Forest Officer Una Distt. Una	Member
7	The Tehsildar, Tehsil Una Distt. Una	Member
8	The Mining Officer Una Distt. Una	Member
9	The Environmental Engineer HPPCB Una	Member

Attended

Member Secretary
Member Secretary
Special Area Development Authority
UNA (H.P.)-174001

The findings/site report and action recommended by the committee shall be brought to the notice of Chairman Special Area Development Authority Una-cum-Deputy Commissioner Una for final decision.

This is for information and strict compliance, to the all said officers/officials.


Chairman,
Special Area Development Authority Una,
-Cum-Deputy Commissioner Una,
Dist. Una (H.P.)

Handwritten signature


Member Secretary
Special Area Development Authority
UNA (H.P.)-174303

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**TOWN AND COUNTRY PLANNING DEPARTMENT
HIMACHAL PRADESH**

No- SDTP (U)-E-26/Complaint No. 1/2022- 114-2)

Dated:- 03.06.22

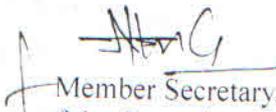
To,

1. The District Forest Officer,
Una, Distt. Una (H.P.).
2. The Executive Engineer,
HPSEB Ltd. Division Rakkar Colony.
3. The Executive Engineer,
Jal Shakti Vibhag Division-I, Una
4. The Executive Engineer,
HPPWD Division Una,
5. The Tehsildar,
Tehsil Una Distt. Una.
6. The Distt. Mining Officer,
Una, Distt. Una.
7. The Environmental Engineer,
HPPCB Una.

Subject: Regarding un-authorized development of land being carried out at Mohal Bharolian Khurd and Malahat.

Reference: This office letter No. SDTP(U)-E-26/Complaint No. 1/2022-99-106 Dated 27.05.22

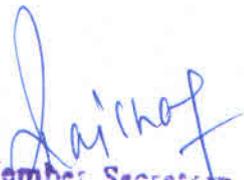
In context to above it is intimated that in compliance of letter under reference the joint inspection of the site at Mohal Bharolian Khurd and Malahat was carried out on 30-05-2022 by all the members of the committee constituted vide **No-SADA (Una)/Meeting/S-4/Vol.-VIII/2021-44-52 Dated:-18-05-2022**. As per the directions/decision of the Worthy Chairman of the Committee-cum-SDM Una the copy of the complaint letter received from Shri Bhavak Prasher is hereby sent to your office for necessary action in the matter. The action taken in the matter shall be apprised to the Member Secretary of the committee so that a consolidated report could be submitted to the o/o Worthy Chairman Special Area Development Authority Una-cum-Deputy Commissioner Una for further necessary action in the matter.


 Member Secretary,
 of the Committee &
 Special Area Development Authority Una,
 -cum-Assistant Town Planner,
 Una Distt. Una (H.P.).

Copy forwarded to Chairman of the Committee-cum-Sub-Divisional Magistrate Una Distt. Una for information, please.


 Member Secretary,
 of the Committee &
 Special Area Development Authority Una,
 -cum-Assistant Town Planner,
 Una Distt. Una (H.P.).

Attended

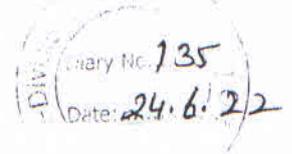

Member Secretary
Special Area Development Authority
UNA (H.P.)-174303

No. 4641
H.P. Forest Department

Dated Una, the 22/6/2022

From:

Divisional Forest Officer,
Una Forest Division Una



To:

✓ Member Secretary,
of the Committee &
Special Area Development Authority Una,
-cum-Assistant Town Planner
Una Distt. Una H.P.

Subject:- Regarding un-authorised development of land being carried out at Mohal Bharolian Khurd and Malahat.

Sir,

Kindly refer to your office letter No. SDTP (U)-E-26/Complaint No. 1/2022-114-21 dated 03.06.2022 on the subject cited above.

2. As desired, the requisite information on the above cited subject in respect of Una Forest Division, Una has already been submitted to the office of the Deputy Commissioner, Una, District Una, HP vide this office memo no. 3925 dated 30.05.2022. However the photocopy of the same is enclosed herewith for favour of information & further action at your end please

Encl: As above.

Yours faithfully

[Signature]
Divisional Forest Officer,
Una Forest Division, Una

[Signature]

M-S SADA, Una

[Signature]
23.6.22

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[Signature]
23.6.22

[Signature]

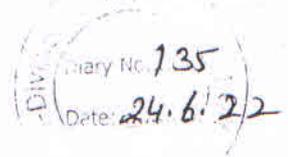
[Signature]
Member Secretary
Special Area Development Authority
UNA (H.P.)-17430

No. 4641
H.P. Forest Department

Dated Una, the 22/6/2022

From:

Divisional Forest Officer,
Una Forest Division Una



To:

✓ Member Secretary,
of the Committee &
Special Area Development Authority Una,
-cum-Assistant Town Planner
Una Distt. Una H.P.

Subject:- Regarding un-authorized development of land being carried out at Mohal Bharolian Khurd and Malahat.

Sir,

Kindly refer to your office letter No. SDTP (U)-E-26/Complaint No. 1/2022-114-21 dated 03.06.2022 on the subject cited above.

2. As desired, the requisite information on the above cited subject in respect of Una Forest Division. Una has already been submitted to the office of the Deputy Commissioner, Una, District Una, HP vide this office memo no. 3925 dated 30.05.2022. However the photocopy of the same is enclosed herewith for favour of information & further action at your end please

Encl: As above.

Yours faithfully

[Signature]
Divisional Forest Officer,
Una Forest Division, Una

AR

M-S SADA, Una
22/6/22

80

22/6/22

Attached

[Signature]
Member Secretary
Special Area Development Authority
UNA (H.P.)-17430

संख्या 3925

वन विभाग, हिमाचल प्रदेश

दिनांक ऊना 30/5/2022

प्रेषक: वन मण्डलाधिकारी,
ऊना वन मण्डल, ऊना।

प्रेषित: उपायुक्त
जिला ऊना (हि०प्र०)।

विषय: Report regarding large scale felling of trees for construction from Rakkar Colony to PGI Satellite Centre Malahat.

महोदय,

आपके कार्यालय के पत्र संख्या 1040-41 दिनांक 29.04.2022 के सन्दर्भ में।

उपरोक्त विषय के सम्बन्ध में सूचित किया जाता है कि शिकायत की छानबीन वन परिक्षेत्राधिकारी, ऊना के द्वारा की गई। उन्होंने रिपोर्ट किया है कि शिकायत का मौका देखा गया मौका पर जमीन को समतल किया गया पाया गया छानबीन करने पर ज्ञात हुआ कि जिस जमीन को समतल किया गया है वह जमीन इन्दु बालिया, हरसिमर सिंह, रबि कुमार, सुच्या सिंह, जसबीर सिंह आदि मालकान की मलकियत भूमि है व मालकान द्वारा स्वयं ही उक्त भूमि को समतल करवाया जा रहा था छानबीन के दौरान जपानी तूत, सिम्बल तथा तुणी आदि के पेड़ गिरे हुए दिखे जिन्हें जे० सी० बी० के द्वारा मिट्टी में ही दबाया गया था विभाग द्वारा उपरोक्त मालकान के विरुद्ध हानि रिपोर्ट चाक की गई तथा 1,01,000/- रुपये का जुर्माना भी लगाया गया है। छानबीन से यह स्पष्ट है कि उपरोक्त मालकान द्वारा अपनी भूमि को समतल करवाया जा रहा है न की रोड का निर्माण किया जा रहा है। वन परिक्षेत्राधिकारी, ऊना की रिपोर्ट, हानि रिपोर्ट की प्रतिलिपि व खजाना चालान की प्रतिलिपि साथ में सलग्न की जाती है।

सलग्न. उपरोक्त।

वन मंडलाधिकारी,
ऊना वन मण्डल, ऊना।

27/5/22

Attached

Member Secretary
Special Area Development Authority
UNA (H.P.)-174301

संख्या 3925
वन विभाग, हिमाचल प्रदेश

दिनांक ऊना 30/5/2022

प्रेषक: वन मण्डलाधिकारी,
ऊना वन मण्डल, ऊना।

प्रेषित: उपायुक्त
जिला ऊना (हि०प्र०)।

विषय: Report regarding large scale felling of trees for construction from Rakkar Colony to PGI Satellite Centre Malahat.

महोदय,

आपके कार्यालय के पत्र संख्या 1040-41 दिनांक 29.04.2022 के सन्दर्भ में।

उपरोक्त विषय के सम्बन्ध में सूचित किया जाता है कि शिकायत की छानबीन वन परिक्षेत्राधिकारी, ऊना के द्वारा की गई। उन्होंने रिपोर्ट किया है कि शिकायत का मौका देखा गया मौका पर जमीन को समतल किया गया पाया गया छानबीन करने पर ज्ञात हुआ कि जिस जमीन को समतल किया गया है वह जमीन इन्दु बालिया, हरसिमर सिंह, रबि कुमार, सुच्या सिंह, जसबीर सिंह आदि मालकान की मलकियत भूमि है व मालकान द्वारा स्वयं ही उक्त भूमि को समतल करवाया जा रहा था छानबीन के दौरान जपानी तूत, सिम्बल तथा तुणी आदि के पेड़ गिरे हुए दिखे जिन्हें जे० सी० बी० के द्वारा मिट्टी में ही दबाया गया था विभाग द्वारा उपरोक्त मालकान के विरुद्ध हानि रिपोर्ट चाक की गई तथा 1,01,000/- रुपये का जुर्माना भी लगाया गया है। छानबीन से यह स्पष्ट है कि उपरोक्त मालकान द्वारा अपनी भूमि को समतल करवाया जा रहा है न की रोड का निर्माण किया जा रहा है। वन परिक्षेत्राधिकारी, ऊना की रिपोर्ट, हानि रिपोर्ट की प्रतिलिपि व खजाना चालान की प्रतिलिपि साथ में सलग्न की जाती है।

सलग्न. उपरोक्त।

[Signature]
वन मंडलाधिकारी,
ऊना वन मण्डल, ऊना।

[Signature]

[Signature]
Member Secretary
Special Area Development Authority
UNA (H.P.)-174301

क्रमांक 227
वन विभाग हि.प्र.०
दिनांक 19-5-2022

संख्या: व०प०अ० ३०८

प्रति: व०प०अ० ३०८

विषय: Report regarding large scale felling of trees for construction from Rubber Colony to PGI Satellite Centre Malahat.

श्रीमान

उपरोक्त विषय पर वन मंडल कार्यालय ठाणा के पृष्ठकांक सं. 3085/दिनांक 07-05-2022 के संदर्भ में।

2 सूचित किया जाता है कि उपरोक्त विकास के सम्बंध में माका टेरवा गाया। माका ठाणा - नंगल रोड पर कांडी ऊपर गांव मलाहत में स्थित है। माका पर जमीन का समतल किया गया है। दालबीन करने पर ज्ञात हुआ कि जिले जमीन का समतल किया गया है व जमीन इन्दू बालिया, हरसिमर सिंह, रवि कुमार, सुच्या सिंह, जयवीर सिंह आदि मालिकान की मलकियती भूमि है। मालिकान द्वारा स्वयं ही उक्त भूमि का समतल करवाया जा रहा है। दालबीन के दौरान विभाग की होम की जपानी लूत, सिम्बल तथा लूणी के गिरे हुए टिके जिन्हे जे०सी० बी० के द्वारा मिट्टी में ही ठबाया गया था। विभाग द्वारा उपरोक्त मालिकान के विरुद्ध बिना अनुमति पैड कालन व डुरवाडन के जूम में दानि रिपोर्ट चाक की गई तथा 1,01,000/- रूपय का जुर्माना की लगाया गया। दालबीन से यह स्पष्ट हुआ कि उपरोक्त मालिकान द्वारा अपनी जमीन का समतल करवाया जा रहा है न कि रोड का निर्माण किया जा रहा है। जो भूमि समतल की गई है वह भूमि पूर्णतया मलकियती भूमि है न की सरकारी भूमि है। रिपोर्ट संचालक एवं आगामी कार्यवाही हेतु प्रेषित है।

- संलग्न: ० दानि रिपोर्ट की प्रतिकाप 6 सं०
- १ स्वजाला चालान की प्रतिकाप 2 सं०

व०प०अ० ३०८

19/5/22

19/5/2022

Attached

Member Secretary

Special Area Development Authority

UNA (H.P.)-174304

K.R No - 1/0/22-23
 D-12 6-5-22
 Beena to return the copy

[Handwritten Signature]
 R. O. B. S.

महकमा जंगलात हिमाचल प्रदेश 174303

रिपोर्ट बुक नं. **099**

रिपोर्ट **030**

सरकार बजरिया टन विभाग (H.P.) नाम अज्जा सिंह बल्द मलकी मरा
 सिंह

जात साकिन मलकी परगना अज्जा

जुर्म मरा अज्जा मलकी मरा
 अज्जा सिंह मलकी मरा

जनाबयाली, टन प्रो अज्जा

आज मुवरखा 1-5-2022 सन् २०

बवक्त सुवाह 11.00 वजे जंगल अज्जा की गश्त की गई

और निम्नलिखित नुकसान पाया गया। दीरही अज्जा मलकी मरा
 मरा अज्जा मरा जंगली मरा, टन मलकी मरा

पर अज्जा मलकी मरा पर टन मरा मरा मरा
 मुलजिम नं० अज्जा मरा मरा मरा मरा

अज्जा मरा मरा अज्जा मरा मरा मरा
 मुलजिम मरा मरा मरा मरा मरा मरा मरा

मौका पर गिरफ्तार हुआ। मुवरखा सन् २०
 मरा मरा मरा मरा मरा मरा मरा

मरा मरा मरा मरा मरा मरा मरा

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[Handwritten Signature]
 हस्ताक्षर रिपोर्ट कुम्बिका ।

Forest Press Solan/3/1/23-१०० Books

ATC

Attended

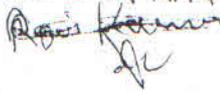
[Handwritten Signature]

Member Secretary,
 Special Area Development Scheme
 BNA (H.P.)-174303

[Handwritten Signature]
 BNA (H.P.)-174303

इकबाल नामा मुलजिम

मैं/हम ~~रुबरू~~ ~~गवाहान~~ ~~जैल~~
 जुर्म मुंदरजा रिपोर्ट नं० ०११/३० से इकबाल करता हूँ/करते हैं।
 मुझे/हमें को जंगल भलाहता जाए मौसूमा करते हुए/करते
 हुआ को वर पुर उर उरता ने गिरफ्तार किया है कि
 मैं/हम वर वर उर उरता ऑफिसर जंगलात के पास बअदाय
 मुआवजा बजाए मुकदमा फौजदारी के फौसला जुर्म जेर दफा
 इडियन ऐक्ट नं० करवाने के लिए रजामन्द
 हूँ/हैं। मुवरखा

करवाने के लिए रजामन्द


गवाह

गवाह

हस्ताक्षर मुलजिम

~~रुबरू~~ ~~गवाह~~ ~~जैल~~
 मुझे/हमें को जंगल भलाहता जाए मौसूमा करते हुए/करते
 हुआ को वर पुर उर उरता ने गिरफ्तार किया है कि
 मैं/हम वर वर उर उरता ऑफिसर जंगलात के पास बअदाय
 मुआवजा बजाए मुकदमा फौजदारी के फौसला जुर्म जेर दफा
 इडियन ऐक्ट नं० करवाने के लिए रजामन्द
 हूँ/हैं। मुवरखा

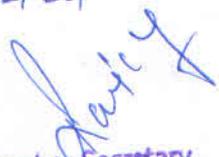
अमानतनामा सुपुर्दगी माल गिरफ्तार शुदा महकमा जंगलात
 आज मुवरखा को गार्ड ने हस्ब जैल माल
 मुतल्लका जुर्म मेरे सुपुर्द किया जो बवक्त तल्बी पेश किया जायेगा
 मुलजिम मेरे रूबरू हाजिर था/मुलजिम हाजिर नहीं था।
 तफसील माल

हस्ताक्षर सुपुर्ददार

गवाह

गवाह

Attested


 Member Secretary
 Special Area Development Authority
 UNA (H.P.)-174303

ATC



इकबाल नामा मुलजिम

मैं/हम ^{इंद्र वाजिम} ^{रूबरू} गवाहान जैल
 जुर्म मुंदरजा रिपोर्ट नं० 009/031 से इकबाल करता हूँ/करते हैं।
 मुझे/हमें को जंगल ^{परिवेष्टित} ^{रखवा} जाए मौसूमा करते हुए/करते
 हुआ को ^{व० पर} ^{अलाप्टर} ^{अली} ने गिरफ्तार किया है कि
 मैं/हम ^{व० ख० उ० उ०} ऑफिसर जंगलात के पास बअदाय
 मुआवजा बजाए मुकद्दमा फौजदारी के फौसला जुर्म जेर दफा
 इंडियन ऐक्ट नं० ^{करवाने के लिए रजामन्द}
 हूँ/हैं। मुवरखा

गवाह

गवाह

हस्ताक्षर मुलजिम

इंद्र वाजिम

अमानतनामा सुपुर्दगी माल गिरफ्तार शुदा महकमा जंगलात
 आज मुवरखा ^{को गार्ड ने हस्ब जैल माल}
 मुतल्लका जुर्म मेरे सुपुर्द किया जो बवक्त तल्बी पेश किया जायेगा
 मुलजिम मेरे रूबरू हाजिर था/मुलजिम हाजिर नहीं था।
 तफसील माल

हस्ताक्षर सुपुर्ददार

गवाह

गवाह

Attest
[Signature]
 Member Secretary
 Special Area Development Authority
 UNA (H.P.)-174303

AIC

[Signature]

R.R.M. - 31/1/22-23 07-6-5-22
60 Chas to rally the Camp

[Signature]
20/11/22

महकमा जंगलात हिमाचल प्रदेश

रिपोर्ट बुक नं. 099

रिपोर्ट नं. 032

सरकार बजरिया वन विभाग (हे.प्र.) बनाम शिव वल्द नरदेव सिंह
कुमाव

जात साकिन मल्लाह परगना अरा

जुर्म विना अनुमती के मलकीयती
भुमि के ग.ल.ब. कांड पेडे
का जाडे पराज कांडा।

जनाबयाली,

आज मुवरखा 2-5-22 सन् 20 22
बवक्त 2-5-2022 जंगल मल्लाह की गश्त की गई
और निम्नलिखित नुकसान पाया गया।
भुमि मल्लाह में एक अरब ग.ल.ब. नं. 1167/77/65
मुलजिम नं. 10 पेडे का जाडे के इलाक़ी हुई परिशुदी।
हालांकि करते पर परा मल्लाह कि उपरोक्त व्यक्ति
हुपती मलकीयती भुमि के मल्लाह करते के लिडे अर
पेडे ग.ल.ब. कांड पेडे के उलडावा से 20 ई उपरोक्त
मौका पर गिरफ्तार हुआ। मुवरखा
व्यक्ति के विना लिती विभागीय अनुमती के पेडे का
पेडे के उलडावे का अपेरा। मुते मल्लाह किता के मुआवजा
के का रवाजे हुआ। किने मल्लाह के साकिन मल्लाह
हेतु से। से पेडे है।

हस्ताक्षर रिपोर्ट कनिन्दा।

Forest Press Solan/3.11.13-900 Books

ATL

Attached

[Signature]

Member Secretary
Special Area Development Authority
UNA (H.P.)-174304

[Signature]

इकबाल नामा मुलजिम

मै/हम ^{रवि कुमार} ^{रुबरू} गवाहान जैल
 जुर्म मुंदरजा रिपोर्ट नं० ०११/०३२ से इकबाल करता हूँ/करते हैं।
 मुझे/हमें को जंगल ^{यहक्ट} ^{रखना} जाए मौसुमा करते हुए/करते
 हुआ को ^{ए० ए० अ० अ०} ^{अलाएट} ने गिरफ्तार किया है कि
 मै/हम ^{ए० ए० अ० अ०} ऑफिसर जंगलात के पास बअदाय
 मुआवजा बजाए मुकद्दमा फौजदारी के फैसला जुर्म जेर दफा
 इंडियन ऐक्ट नं० करवाने के लिए रजामन्द
 हूँ/हैं। मुवरखा

गवाह

गवाह

Ravi Kumar
 हस्ताक्षर मुलजिम

रवि कुमार

अमानतनामा सुपुर्दगी माल गिरफ्तार शुदा महकमा जंगलात
 आज मुवरखा को गार्ड ने हस्ब जैल माल
 मुतल्लका जुर्म मेरे सुपुर्द किया जो बवक्त तल्बी पेश किया जायेगा
 मुलजिम मेरे रुबरू हाजिर था/मुलजिम हाजिर नहीं था।
 तफसील माल

हस्ताक्षर सुपुर्ददार

गवाह

गवाह

ATC

Attest

Signature

Member Secretary

Special Area Development Authority

UNA (H.P.)-174303

Signature

K.P.No 4/1/22-23 Dt - 6.5.22
Go On to seize the Catch


Rou

महकमा जंगलात हिमाचल प्रदेश

रिपोर्ट बुक नं. 099

रिपोर्ट नं. 033

सरकार बजरिया वन रिगाडा (वि.प्र.)बनाम इलमीश वल्द जम अरु विष्ट
सिद्ध

जात साकिन अलीडा परगना ऊना

जुम रिहा अनुमती से, अनुकीयती
कुछे से J.C.B दारा फंडा गंग
जड पटला परगना ।

जनाबयाली, एचो प० अ० ऊना

आज मुवरखा 4-5-2022 सन् २०

बवक्त शुबद 11.30 बजे जंगल क्रायत की गश्त की गई

और निम्नलिखित नुकसान पाया गया। दीगनी अरु अनुकीयती कुछे
कुराडता से अरु अरुद J.C.B No. HP 724 H.L.पीडी को जड
से उरुडता से पाई गई। दानिगीन करनी कर पाता रणा के
मुलेजिम नं. युपनी भलागीयती अरु की अमरु
के होर गड पंड जड से उरुडता से अरु अरुद
गोपे दूना विना किरा रिगाडा अनुमती से पीडी को जड से
उरुडता जा अपना जुम अरुदता कियो व अरु अरुदता के
की अरुअरुद अरु रिपोर्ट कुराणारु व अरुअरुदी पायगिष्टी
मौका पर गिरफ्तार हुआ। मुवरखा सन् २०
दरु अरुदता ५६।


हस्ताक्षर रिपोर्ट कनिन्दा ।
B.C.

Forest Press Solan/3-11/3-१०० Books

ATC

Attsted



Member Secretary

Special Area Development Authority

UNA (H.P.)-174301

इकबाल नामा मुलजिम

मै/हम *दरअजिअर रिपोर्ट* रूबरूप गवाहान जैल
 जुर्म मुंदरजा रिपोर्ट नं० ०११/६३३ से इकबाल करता हू/करते हैं।
 मुझे/हमें को जंगल *P.V.N. गवावा जंगल* मौसूमा करते हुए/करते
 हुआं को *हो पठे अठे अठे* ने गिरफ्तार किया है कि
 मै/हम *हो अठे अठे अठे* ऑफिसर जंगलात के पास बअदाय
 मुआवजा बजाए मुकहमा फौजदारी के फैसेला जुर्म जेर दफा
 इंडियन ऐक्ट नं० करवाने के लिए रजामन्द
 हू/हैं। मुवरखा

गवाह

गवाह

हस्ताक्षर मुलजिम

दरअजिअर रिपोर्ट S/O अम अरघारिअर
माल अठे अठे अठे

अमानतनामा सुपुर्दगी माल गिरफ्तार शुदा महकमा जंगलात
 आज मुवरखा को गार्ड ने हस्ब जैल माल
 मुतल्लका जुर्म मेरे सुपुर्द किया जो बवक्त तल्बी पेश किया जायेगा
 मुलजिम मेरे रूबरू हाजिर था/मुलजिम हाजिर नहीं था।
 तफसील माल

हस्ताक्षर सुपुर्ददार

गवाह

गवाह

ATC

Attached
Jaic
 Member Secretary
 Special Area Development Authority
 UNA (H.P.)-174303

RX No - 5/1/22-23 Dt - 6-5-22.
BO Use to verify the contents

[Signature]
20/06/22
174303

महकमा जंगलात हिमाचल प्रदेश

रिपोर्ट बुक नं. **099**

रिपोर्ट नं. **034**

सरकार बजरिया वन विभागात हिमाचल प्रदेश जंगलात अखिल र-वर्गीय ह्युरा खेड

जात

साकिन *[Signature]* परगना *[Signature]*

जुम *[Signature]* अखिली के R.V. + कक्षा
जे J.C.B. वारा पीडी का जड परका
करना ।

जनाबयाली, वी.ए.ए. अंग

आज मुवरखा 4-5-2022. सन् २०

बवक्त *[Signature]* जंगल *[Signature]* की गश्त की गई

और निम्नलिखित नुकसान पाया गया। *[Signature]* अखिली *[Signature]* की
अखिली में एक अखिली JCB No. *[Signature]* पीडी की जड
में अखिली हुई पाई गई। *[Signature]* के पता अखिली की
मुखजिम नं. 3 पुरीवत *[Signature]* अपनी अखिली पीडी की
अखिली करने के लिए गश्त पीडी जड में अखिली अखिली *[Signature]*
अखिली के अखिली *[Signature]* अखिली के पीडी की जड में
अखिली का अपना अखिली *[Signature]* व. *[Signature]* के
के अखिली *[Signature]* रिपोर्ट *[Signature]* व. *[Signature]* का
मौका पर गिरफ्तार हुआ। मुवरखा सन् २०
[Signature]

2000
3500

[Signature]
हस्ताक्षर रिपोर्ट *[Signature]*।

Forest Press Solan/3-11/3-900 Books

ATC

[Signature]

[Signature]

[Signature]

Member Secretary
Special Area Development Authority
UMA (N.P.)-174301

इकबाल नामा मुलजिम

मै/हम जस्वीर सिंह रूबरूप गवाहान जैल
 जुर्म मुंदरजा रिपोर्ट नं० ०५१/०३५ से इकबाल करता हूँ/करते हैं।
 मुझे/हमें को जंगल P.V.T बकमा अताए मौसूमा करते हुए/करते
 हुआ को १० १० मे ३७१ ने गिरफ्तार किया है कि
 मै/हम १० १० ३७१ अता ऑफिसर जंगलात के पास बअदाय
 मुआवजा बजाए मुकदमा फौजदारी के फैसला जुर्म जेर दफा
 इंडियन ऐक्ट नं० करवाने के लिए रजामन्द
 हूँ/हैं। मुवरखा

Jasbir Singh

गवाह

गवाह

हस्ताक्षर मुलजिम

अमानतनामा सुपुर्दगी माल गिरफ्तार शुदा महकमा-जंगलात
 आज मुवरखा को गार्ड ने हस्ब जैल माल
 मुतल्लाका जुर्म मेरे सुपुर्द किया जो बवक्त तल्बी पेश किया जायेगा
 मुलजिम मेरे रूबरू हाजिर था/मुलजिम हाजिर नहीं था।
 तफसील माल

हस्ताक्षर सुपुर्ददार

गवाह

गवाह

Attest

Jasbir Singh

Member Secretary
 Special Area Development Authority
 UNA (H.P.)-174303

ATC

Jasbir Singh

R.R. No - 6/6/22-23 Dt - 6-5-22

Be the to realize the Complaint

ROD Officer
R.O. No. 174303

महकमा जंगलात हिमाचल प्रदेश

रिपोर्ट बुक नं. 099

रिपोर्ट नं. 035

सरकार बजरिया (विभागा)
(D.C. Sec)

बनाम श्री ललिता वल्द राम प्रसाद सिंह

जात

साकिन बसकड परगना उरुा
महकमा

जुम बिना अनुमति मलकीयती
शुद्धी से पैड काटनी बाई।

जनाबयाली, १० प० अ० उरुा

आज मुवरखा 5-5-2022 सन् २०

बवक्त सुकड 10:00 बजे जंगल अलाइत की गस्त की गई

और निम्नलिखित नुकसान पाया गया दीर्घी जड़त मलकीयती
शुद्धी अलाइत से जापानी दूत-5 पैड, लुहा-3 पैड, मिठबल
2 पैड बाट, पाय गूड दानवीन पायनी फुर पता अला
के अड पैड उरुा का अंकित है अपनी मलकीयती
मुलजिम नं. शुद्धी से बिना अनुमति की अडला से
काटे है। शुद्धी से बिना अनुमति के पैड फाड़ने
का अपना जुम सुकडाल किया है सेजाबाइम देन है
लेकर उरुा अड रिपोर्ट अरुा के न अरुाजी जाभावादी
मौका पर गिरफ्तार हुआ। मुवरखा सन् २०

हस्ताक्षर रिपोर्ट कुनिम्न
B.M.

ATC

Forest Press Solan/3-11/3-900 Books

Officer

Member Secretary
Special Area Development Authority

UNA (H.P.)-174303

Signature

UNA (H.P.)-174303

इकबाल नामा मुलजिम

मैं/हम ~~कह~~ ~~वालिमा~~ ~~रुबरु~~ गवाहान जैल
 जुर्म मुंदरजा रिपोर्ट नं० 099/035 से इकबाल करता हूँ/करते हैं।
 मुझे/हमें को जंगल ~~रिपोर्ट~~ ~~आवेदन~~ जाए मौसूमा करते हुए/करते
 हुआं को 50 पं० अं० ~~अं०~~ ने गिरफ्तार किया है कि
 मैं/हम ~~एच.एस.ओ. अं० 327~~ ऑफिसर जंगलात के पास बअदाय
 मुआवजा बजाए मुकद्दमा फौजदारी के फैसला जुर्म जेर दफा
 इंडियन ऐक्ट नं० ~~327~~ करवाने के लिए रजामन्द
 हूँ/हैं। मुवरखा

गवाह

गवाह

हस्ताक्षर मुलजिम

अमानतनामा सुपुर्दगी माल गिरफ्तार शुदा महकमा जंगलात
 आज मुवरखा को गार्ड ने हस्ब जैल माल
 मुतल्लका जुर्म मेरे सुपुर्द किया जो बवक्त तल्बी पेश किया जायेगा
 मुलजिम मेरे रुबरु हाजिर था/मुलजिम हाजिर नहीं था।
 तफसील माल

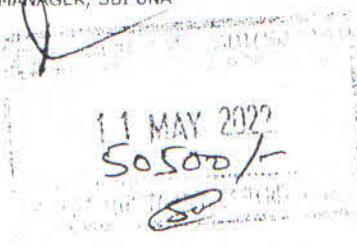
हस्ताक्षर सुपुर्ददार

गवाह

गवाह

ATC

Handwritten signature
 Member Secretary
 Special Area Development Authority
 UNA (H.P.)-174303

E-CHALLAN	
Government Of Himachal Pradesh	
Department of Finance	Treasuries, Accounts & Lotteries
Valid Upto	16-May-2022
Remitter Copy	
HIMGRN	B22E112333
Date	10-05-2022 04:35:17PM
Department	Forest
BarCode	
Period	01-04-2022 To 08-05-2022
DDO	UNA00-808- FOREST DIVISION UNA
Head	₹ Amount
0406-01-800-03-COMPENSATION UNDER SECTION	50500
Total/Net Amount	50500
In words	Fifty Thousand Five Hundred
Payee Detail	
Licence/Vehicle/Permit/TIN no.	Compensation
COMPENSATION UNDER SECTION 611 OF I.F.A. -DR No 33 to 35 of Book 99 Una-Beat	
Remitter Name:-	Rajesh Kumar BO una
Address:-	Range Office Una Mob: 9816134703
FOR USE IN RECEIVING BANK	
Bank CIN No	HIMGRN B22E112333
Amount	₹ 50500 2
Bank	MANAGER, SBI UNA
Cheque-DD-No.	

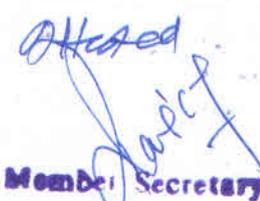
NIC-HP

B22E112333

e-Challan (IFMS)

ATC


Bank Officer


Member Secretary
Special Area Development Authority
UNA (H.P.)-174303

No: Udyog-Bhu(Khani-4)-UNA-:-
Office of the Mining Officer, Una
District Una H.P.
Una

Dated

209

08.12.22

To

The Deputy Commissioner,
Una, District Una.
Himachal Pradesh.

Subject: - Order in Original Application No. 807/2022 Bhavak Parasher-
Applicant versus Smt. Indu Walia & Ors.. Respondent.

Sir,

Kindly refer to your office letter No.113/ADC/LFA dated 05-12-2022, on the subject cited above, in this connection it is submitted that the area in question was inspected on 30-05-2022 by the Committee formed vide order No.SADA (Una)/Meeting/S-4/Vol.-VIII/2021-44-52 dated 15-05-2022. Only cut and fill work over private land was observed by the Committee. Neither there is any provision in The Himachal Pradesh Minor Minerals (Concession) Mineral (Prevention of Illegal Mining, Transportation and Storage) Rules 2015, for the permission of plot development work nor any permission is granted by this office in this regard. The matter of private land development (Plot) does not come in preview of this office.

This is for your information and consideration please.

Yours faithfully

Ed-
(Neeraj Kant)
Mining Officer
Distt. Una (H.P.)

Endst.No. 1499Dated 06-12-2022

Copy to:

1. The Geologist Zone-II Himachal Pradesh, Shimla for information please.
- ✓ 2. The Member Secretary SADA Una cum-ATP Una, District Una w.r.t. his letter No.515-520 dated 05-12-2022 for information and necessary action please.

Att-Ad

NK
(Neeraj Kant)
Mining Officer
Distt. Una (H.P.)

Swiref
Member Secretary
Special Area Development Authority
UNA (H.P.)-174304



H.P. STATE POLLUTION CONTROL BOARD

Regional Office Una

Office: Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303 (H.P.)

Phone: 01975-230131

Website: <http://www.hppcb.nic.in> e-mail: pcbrouna@gmail.com

No: HPSPCB/RO/Una/DC Una/2022: 3022

Dated: 05/01/2023

From: Regional Officer

To

The Member Secretary,

SADA Una-cum- Assistant Town Planner,

Una, Distt. Una (HP).

Subject:

Regarding un-authorized development of land being carried out at Mohal Bharolian Khurd and Malahat.

Sir,

Please refer to your office letter no. SDTP (U)-I-26/Complaint No. 1/2022-580-84 dated 30/12/2022 on the subject cited above.

In this regard, it is submitted that the JEE-II, HPSPCB Una had inspected the site under question along with other members of the committee constituted vide letter No. SADA (Una)/Meeting/S-4/Vol.-VIII/2021-44-52 dated 18/05/2022 on dated 30/05/2022. During the inspection, it was observed that only land development/leveling work was being carried out at the site under question and no activity of construction of colony/building/projects was observed there. Further, it is submitted that the complaint matter is relates to the issues of felling of trees for leveling of hill top/land development for sale of plots.

In this context, it is submitted that the felling/cutting of trees is regulated by Forest Department under Indian Forest Act, 1927/ Forest Conservation Act, 1980 and the State Board has no mandate under these Acts. Further, the State Board has no mandate with respect to the issues of land development and sale of plots.

Also, the owner of the land has not applied for consent of the Board for construction of building project nor the State Board has granted consent to any project under Water Act, 1974 and Air Act, 1981 at the site in question.

The site was recently inspected on 15-12-2022 by undersigned alongwith JEE-II HPSPCB, Una. During the inspection, no activity of construction of colony/building/projects was started as yet and only land development/leveling work was being carried out at the site. The State Board shall keep vigil on the site and ensure compliance of Water Act, 1974 and Air Act, 1981 in case any commercial building project is constructed at the site.

This is for favour of your kind information and further necessary action please.

Yours faithfully,

Er. Praveen Kumar
Regional Officer
HPSPCB Una

Member Secretary
Special Area Development Authority
UNA (H.P.)-174303

FR
Alok Kumar
07-01-23
ATP
20
07-01-23
23

HU-1

TOWN AND COUNTRY PLANNING DEPARTMENT
HIMACHAL PRADESH

No- SDTP (U)-E-26/Complaint No. 1/2022- 256-57
To,

Dated:- 02.08.22

The Tehsildar,
Tehsil Una Distt. Una.

Subject: Regarding stay on sale of plots being raised by Smt. Indu Walia W/o Sh. Ram Parkash Singh, Prop. Group Colonizera Pvt. Ltd. R/o House No. 108, Ward No. 8, Rakkar Colony, Basant Vihar, Una HP
Reference: No. HPRERA2022003-785-86 Dated 22/07/22.

Please find enclosed herewith the copy of letter under reference, on the above cited subject with a request to take necessary action as per decision announced by the Real Estate Regulatory Authority Himachal Pradesh.

DA: Copy of decision announced by the RERA Himachal Pradesh.

(Pankaj Sharma)
Member Secretary,
Special Area Development Authority,
Una-cum-ATP Una (H.P.).
Phone No. -01975-223298.

Copy forwarded to Sh. Bhavak Prashar, 65 Krishana Colony Rakkar, Tehsil & Distt. Una (H.P.) for information, please.

(Pankaj Sharma)
Member Secretary,
Special Area Development Authority,
Una-cum-ATP Una (H.P.).
Phone No. -01975-223298.

Attched

(Signature)
Member Secretary
Special Area Development Authority
UNA (H.P.)-174303